

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 06.12.2017

Misc. Application No. 315 of 2017
In
Appeal No. 283 of 2016

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051

...Applicant/
(Org. Respondent)

Versus

Rajesh Pravinkumar Bhanushali
403, Mihir Co-op Housing Society,
Plot No. 18, Sector-6, Airoli,
Navi Mumbai- 400 708

...Respondent
(Org. Appellant)

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the
Applicant (Org. Respondent).

Mr. Saurabh Bachhawat, Advocate i/b Dr. Mr. S.K. Jain, CS for the
Respondent (Org. Appellant).

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. Not on Board. Taken up by consent of both the parties.
2. By this Misc. Application, Securities and Exchange Board of India seeks extension of time to pass an order as directed by this Tribunal on June 12, 2017. By consent, time to pass order is extended by period of 8 weeks from today.

3. Misc. Application is disposed of accordingly with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

06.12.2017
Prepared & Compared By: PK